GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2656 ANSWERED ON:05.08.2015 Permission for Lal Dora Land Chinnaraj Shri Gopalakrishnan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether educational institutions and other buildings have been permitted by Delhi Development Authority (DDA) in Lal Dora land in Delhi:
- (b) if so, the details thereof, location-wise;
- (c) whether the DDA proposes to sanction residential buildings in Lal Dora land; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) & (b): Yes, Madam. As per the Master Plan of Delhi-2021 (MPD-2021), in Village Abadi (Lal Dora/firni) and Extended Lal Dora, the facilities recommended for neighbourhood population of 10,000 are permitted on plots facing a minimum road of 9m. These facilities include educational facilities like Primary Schools, Senior Secondary Schools as well as facilities for shopping, recreation, utilities and other community facilities.

Further, subject to various conditions as given under para 15.7 of MPD-2021, Vocational Training Centre (Industrial Training Institute (ITI)/Polytechnic/Vocational Training Institute/Management

Institute/Teacher Training Institute for the All India Council for Technical Education (AICTE)/ National Council Foffffr Teacher Education (NCTE) approved courses (diploma level as per AICTE/NCTE Norms) are also permitted.

(c) & (d): The building plans for residential buildings in Lal Dora land are sanctioned by the concerned local bodies, as per the Building Regulations for Special Area, Unauthorized Regularized Colonies and Village Abadis, 2010 notified on 17.01.2011. ………a€¦.